of India, New Delhi, have recently been directed to perform dusting duty regularly by an electric machine in the rooms where records are kept;

(b) whether it is also a fact that the said machines are required to be operated by qualified technicians;

(c) if so, what are the reasons for allowing the Messengers to handle the said machines for performing dusting duty; and

(d) what remedial steps Government propose to take in this regard?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL, WELFARE (SHRI B. SHANKARANAND): <a) No, Sir.

(b) Yes, Sir.

(c) Does not arise in view of (a) above.

(d) Helpers when recruited for operating vacuum cleaners will be required to undergo a short training. While operating vacuum cleaners, the Helpers will use dust barriers (rubber gloves and boots).

# Misuse *ot* life saving drugs manufactured by M/s. Growsons of Lucknow

974. SHRI BISHAMBAR NATH PANDE: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government's attention has been drawn to a letter written by some MP.'s regarding misuse of Tetracycline and other antibiotics, life saving drugs by M|s. Growsons of Lucknow which they received from I. D. P. L.

(b) whether C.B.I, enquiry has been instituted against the said firm; and

(c) if not, what are the reasons therefor?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI VEERENDRA PATIL): (a) A letter dated 11-3-80 has been received from a Member of Parliament alleging misuse of Tetracycline and other antibiotics obtained from I. D. P. L. on loan basis by M|s Growson<sub>s</sub> of Lucknow.

(b) and (c). I. D. P. L. have reported that no Tetracycline or any other antibiotics were supplied to M|a. Growsons for producing formulations on loan licence basis. In view of this, the question of instituting any C.B.I. enquiry against M/s. Growsons does not arise.

# Allocation of wheat to West Bengal

975. SHRIMATI KANAK MUKHER JEE: Will the Minister of RURAL RE. CONSTRUCTION be pleased to state:

(a) what is the quantum of wheat from the Central stock allotted to West Bengal for "Food for Work" programme during 1979-80; and

(b) what is the quantum of wheat actually supplied so far to that State and what are the reasons for short supply, if any ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R V. SWAMINATHAN): (a) 45,000 M.T.

(b) In addition to the full quantity of 45,000 M. T. of wheat, the State Government, have actually been given 7,700 metric tonnes of wheat more in lieu of the allocation of rice, making a total of 52,700 M. T. of wheat.

#### **Import of Sugar**

976. SHRI N. P. CHENGALRAYA NAIDU: Will the 'Minister of AGRI CULTURE be pleased to state:

(a) whether Government have decided to explore the possibility of importing sugar;

(b) whether the final decision for importing the sugar has been taken; and

(c) if so, what  $i_s$  the price on which the sugar will be imported; and from which countries?

#### 109 Written Answers

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) to (c). No decision has been taken by the Government for importing sugar. The possibility of importing sugar in exchange for foodgrains is, however, being examined.

# Allocation of Sugar to West Bengal

977. SHRIMATI KANAK MUKHERJEE: Will the Minister of AGRICULTURE be pleased to state:

(a) what is the quantum of sugar allotted to West Bengal, month-wise; during the period from November 1979 to February, 1980;

(b) what was the quantum in the form of (i) levy sugar and (ii) free sale sugar;

(c) what is the quantum actually made available to the State Government month-wise during the period from Novembe<sub>r</sub> 1979 to February, 1980, in the form of (i) levy sugar and (ii) free sale sugar.

(d) whether Government are aware that due to non-availability of sugar West Bengal Government have not been able to sell sugar through ration shops; and

(e) if so, what are the details there of?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R V. SWAMINATHAN): (a) to (c). With the coming into operation of partial control on sugar with effect from 17-12-1979, West Bengal State was allotted 8,109 tonnes of Levy quota for part December, 1979 and 21,994 tonnes of levy quota for each of the months of January and February,

1980 for distribution to the consumers through fair price shops. Th<sub>e</sub> quantity of levy sugar despatched from the factories by the Food Corporation of India who are arranging th<sub>e</sub> lifting of Sugar from the factories on behalf of th<sub>e</sub> State Government, was 5,102 tonnes upto 31-1-1980 and a further quantity of 19,499 tonnes was despatched by the Corporation during Febuary, 1980.

Under the partial control policy there is no allotment of fr»e sale sugar to any State. The Wholesale licenced dealers in a State can purchase free sale sugar from any factory in the country against the month, ly free sale quota being released to various sugar factories.

(d) and (e). The distribution of levy sugar at the retail level is being arranged by the State Government. Various steps have been taken to expedite the despatches of levy sugar and the movement to West Bengal has been arranged by special rakes from the factories in Maharashtra and Uttar Pradesh to clear the backlog of un-lifted sugar within a short period.

## Civil amenities in Gangaram Vatika Colony

978. SHRI SUJAN SINGH: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that an old colony known as Gangaram Vatika near Tilak Nagar, is not looked after by the Municipal Corporation of Delhi;

(b) if so, what are the reasons for not bringing it within the Municipal limits; and

(c) by when the said colony is likely to be provided with Municipal facilities?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI); (a) Yes, Sir. The services of this colony have not yet been taken over by the Municipal Corporation of Delhi.

(b) This is a private colony and services of this colony have not yet been taken over by the Municipal Corporation of Delhi as neither the colonizer  $no_r$  the house owners/plot owners have so far fulfilled the requirements of the procedure laid down for transfer of various services to the M.C.D.

(c) The Municipal facilities can be provided as and when the cost of deficient development of various services is paid to the Municipal Corporation of Delhi either by the colonizer or by the house owners/plot owners.